

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 101/AT/2022**

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of transmission charges with respect to inter-State Transmission System to be established and operated by Kallam Transmission Limited.

Petitioner : Khavda-Bhuj Transmission Limited (KBTL)

Respondents : Adani Renewable Energy Holding Four Limited and Ors.

**Petition No. 107/TL/2022**

Subject : Application under Sections 14, 15 and 79(1)(e) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009 with respect to grant of inter-State transmission licence to Kallam Transmission Limited

Petitioner : Khavda-Bhuj Transmission Limited (KBTL)

Respondents : Adani Renewable Energy Holding Four Limited and Ors.

Date of Hearing : 13.4.2022

Coram : Shri P.K.Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Parties Present : Shri Bhavesh Kundalia, KBTL  
Shri Afak Pothiawala, KBTL  
Shri Naresh Desai, KBTL  
Shri Partha Sarathi Das, CTUIL  
Shri Bhaskar Laxmanrao Wagh, CTUIL  
Shri Swapnil Verma, CTUIL  
Shri Siddharth Sharma, CTUIL  
Shri Pratyush Singh, CTUIL  
Shri Sanjay Nayak, PFFCL  
Shri Manish Agawal, PFFCL  
Shri Kunal Kumar, PFCCL

**Record of Proceedings**

Cases were called out for virtual hearing.

2. The representative of the Petitioner submitted that the present Petitions have been filed for grant of transmission licence to the Petitioner to establish

'Transmission System for evacuation of 3 GW RE injection at Khavda Pooling Station under Phase-I' (for short, 'the Project') and for adoption of transmission charges discovered pursuant to tariff based competitive bid process in respect of the Project. The representative of the Petitioner further submitted that pursuant to the bid process conducted by Bid Process Coordinator ('BPC'), PFC Consulting Limited Adani Transmission Limited was declared as the successful bidder and was issued Letter of Intent ('LoI') on 22.12.2021. He further added that the Bid Evaluation Committee has certified that the entire bid process has been carried out in accordance with the Guidelines issued by the Ministry of Power, Government of India under Section 63 of the Electricity Act, 2003 ('the Act') and that the levelised transmission charges discovered for the Project after e-reverse auction is acceptable.

3. After hearing the representatives of the Petitioner, the Commission ordered as under:

- (a) Admit.
- (b) The Respondents to file their reply, if any, by 28.4.2022 after serving copy of the same to the Petitioner, who may file its rejoinder, if any, by 5.5.2022.
- (c) Parties to comply with the above direction within the specified timeline and no extension of time shall be granted.

4. Subject to the above, the Commission reserved order in the matters.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**